

	1	2	3	4	5	6	7	8	9	10	11	12
(B) Barren And Unculturable Land		38.16	35.91	28.16	19.96	19.70	19.39	19.27	19.04	18.69	18.77	6.2
3 Other Uncultivated Land Excluding Fallow Land (A+B+C)		49.45	37.64	35.06	32.31	30.20	30.22	30.05	29.40	29.07	29.08	9.6
(A) Permanent Pastures and other Grazing Lands		6.68	13.97	13.26	11.97	11.30	11.40	11.30	11.07	10.97	11.24	3.7
(B) Land Under Miscellaneous Tree Crops and Groves not Included in net Area Sown		19.83	4.46	4.30	3.60	3.80	3.82	3.76	3.76	3.69	3.63	1.2
(C) Culturable Waste		22.94	19.21	17.50	16.74	15.10	15.00	14.99	14.57	14.41	14.21	4.7
4 Fallow Lands (A+B)		28.12	22.82	19.88	24.75	23.97	23.36	24.61	23.83	24.01	23.30	7.6
(A) Fallow Land other than current Fallows		17.44	11.18	8.76	9.92	10.27	9.66	9.94	9.68	9.63	9.77	3.2
(B) Current Fallows		10.68	11.64	11.12	14.83	13.70	13.70	14.67	14.15	14.38	13.53	4.4
5 Net area Sown (6-7)		118.75	133.20	140.27	140.00	142.34	143.00	141.63	142.72	142.42	142.82	46.8
6 Total Cropped Area (Gross Cropped Area)		131.89	152.77	165.79	172.63	182.27	185.74	182.24	185.70	186.60	188.15	
7 Area Sown more than once		13.14	19.57	25.52	32.63	39.93	42.74	40.61	42.98	44.18	45.33	
8 Cropping Intensity*		111.07	114.69	118.19	123.31	128.05	129.89	128.67	130.10	134.00	131.70	
III. Net Irrigated Area		20.85	24.66	31.10	38.72	46.70	47.78	49.87	50.30	51.34	53.00	
IV. Gross Irrigated Area		22.56	27.98	38.19	49.73	61.85	62.47	65.68	66.76	68.25	70.64	

(P) – Provisional

* – Cropping intensity is obtained by dividing the gross cropped area by the net area sown.

Source : Agricultural Statistics at a Glance by Directorate of Economics & Statistics, Department of Agriculture & Cooperation, Ministry of Agriculture

Rationalisation of Water Charges

3220. SHRI SANDIPAN THORAT :

DR. ULHAS VADUDEO PATIL :

Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that there is a large variation in the water rates charged for agriculture purposes in the various States;

(b) if so, the details thereof; State-wise;

(c) whether the Government have set up any Expert Committee in this regard;

(d) if so, the details thereof alongwith the recommendations made by the Committee; and

(e) the action taken by the Union Government on these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE

MINISTRY OF WATER RESOURCES (SHRI SOMPAL) :

(a) and (b) Yes, Sir. There is a large variation in the water rates charged for agriculture purposes among various States. The details on Statewise water rates are given in Statement-I.

(c) to (e) The Planning Commission set up a Committee on Pricing of Irrigation Water under the Chairmanship of Dr. A. Vaidyanathan in October 91 to review the existing water rates. The Committee submitted its report in September, 1992. Subsequently, Planning Commission constituted a Group of Officials (GOO) in December, 1992 with representatives from Union Ministries of Finance, Agriculture, Water Resources and nine major States to go into the report of the Committee and suggest action to be taken on the various recommendations of the Committee. The GOO submitted its report in December 1994, which has been accepted by the Planning Commission. The main recommendations of the Vaidyanathan Committee and GOO are given in Statement-II. Since, Irrigation is a State subject, both the recommendations of GOO and the report of the Committee on Pricing of Irrigation Water have been forwarded by the Planning Commission to the State Governments for consideration and further action.

Statement-I

Agricultural water rates in various States/Union Territories of India

Sl.No.	Name of the States/U.T's	Water Rates (Rs./ha)
1	2	3
1.	Andhra Pradesh	148.27 to 1235.55
2.	Arunachal Pradesh	---No Irrigation Water Rates are in Operation---
3.	Assam	75.00 to 375.50
4.	Bihar	74.13 to 296.53
5.	Goa	60.00 to 300.00
6.	Gujarat	25.00 to 830.00
7.	Haryana	29.66 to 148.66
8.	Himachal Pradesh	6.86 to 41.09
9.	Jammu and Kashmir	7.71 to 289.12
10.	Karnataka	19.77 to 556.00
11.	Kerala	17.00 to 99.00
12.	Madhya Pradesh	14.83 to 296.53
13.	Maharashtra	50.00 to 4875.00
14.	Manipur	22.50 to 75.00
15.	Mehgalaya	---No Irrigation Water Rates are in Operation---
16.	Mizoram	---No Irrigation Water Rates are in Operation---
17.	Nagaland	---No Irrigation Water Rates are in Operation---
18.	Orissa	25.00 to 465.00
19.	Punjab	Abolished
20.	Rajasthan	19.77 to 143.32
21.	Sikkim	---No Irrigation Water Rates are in Operation---
22.	Tamil Nadu	18.53 to 61.78
23.	Tripura	Not yet notified
24.	Uttar Pradesh	20.00 to 474.00
25.	West Bengal	37.06 to 123.00

1	2	3
26.	Andaman & Nicobar Islands	---No Irrigation Water Rates are in Operation---
27.	Chandigarh	---No Irrigation Water Rates are in Operation---
28.	Dadar and Nagar Haveli	75.00 to 275.00
29.	Daman & Diu	200.00
30.	Delhi	4.22 to 237.00
31.	Lakshdweep	---No Irrigation Water Rates are in Operation---
32.	Pondicherry	---No Irrigation Water Rates are in Operation---

Remarks : Water rates generally vary according to the crop, season source of irrigation and type of projects.

Statement-II

A) *Main Recommendations of Vaidyanathan Committee on Pricing of Irrigation Water*

- Enhancement of irrigation rates to recover O & M costs and interest on capital costs alongwith the depreciation. This increase is to be achieved in phases. Immediate aim should be to recover O & M costs and 1% interest charges on capital costs as envisaged in the National Water Policy.
- At least 10 % of the plan provision of major and medium irrigation projects to be earmarked for modernisation and renovation.
- Recovery of accumulated arrears to be ploughed back for deferred maintenance/special repairs.
- Improvement in the assessment and collection of water rates.
- Revision of water charges need to be accompanied by concrete measures to provide a better and improved quality of irrigation systems and to cut the cost of providing that service.
- Irrigation and Water Pricing Board should be set up at State level to review the policy, establish the norms regarding maintenance costs for various components and staff costs, assess the actual expenditure in relation to these norms and determine the parameters and criteria for revising water rates etc.

B) *Main Recommendations of Group of Officials (GOO)*

- Water rate is to be considered as service charge and not a tax and revenue through irrigation water rates should recover full O & M costs. This increase is to be achieved in a phased manner i.e. in five years.

- Two tier tariff was not found feasible, instead a suitable formation of irrigation water pricing structure has been recommended to take care of Vaidyanathan Committee's recommendation in totality based on individual State condition.
- The other recommendations made by Vaidyanathan Committee were accepted by GOO with slight modifications.

[Translation]

Consulates at the Indian Missions Abroad

3221. SHRI RAMSHAKAL : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government have set up Consulates at the Indian Missions abroad;
- (b) if so, the details thereof;
- (c) whether Government have recently made any appraisal of the performance of these Consulates in regard to export promotion;
- (d) if so, the details thereof;
- (e) whether the Government have found the performance of these Consulates not up to the mark;
- (f) if so, the details thereof and if not, the reasons therefore; and
- (g) the steps taken by the Government to achieve the objectives for setting up these consulates?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE) :
 (a) and (b) The Government of India have set up 30 Consulates General and three Consulates abroad. An up to date list of Consulate General and Consulates of India currently maintained abroad is at Statement.

(c) and (d) Monitoring of the performance of the Economic and Commercial wings in these Posts abroad, including that on export promotion, is a continuous exercise. The Economic and Commercial Wings furnish Monthly Status Reports, Monthly Economic and Commercial Reports and Annual Reports to both the Ministries of External Affairs and Commerce. These Posts are provided all necessary support and guidance by both the Ministries so that they can contribute optimally to ensure that export promotion initiatives bear fruit.

(e) to (g) The performance of these Posts have been found to be satisfactory. The Government regularly supervises their working abroad through administrative circulars, Government orders, periodic inspections and audit teams; senior officials who visit the Consulates General and Consulates also examine their functioning so as to ensure that the objectives for setting them up are fully met.

Statement

I. Consulates General of India (CGI)

Sl. No.	Country	Mission
1.	Australia	Sydney
2.	Brazil	Sao Paulo
3.	Canada	Toronto
4.	-do-	Vancouver
5.	China	Shanghai
6.	Egypt	Port Said
7.	Germany	Frankfurt
8.	-do-	Hamburg
9.	Hong Kong	Hong Kong
10.	Indonesia	Medan
11.	Italy	Milan
12.	Japan	Osaka-Kobe
13.	Pakistan	Karachi (Temporarily closed)
14.	Reunion Islands	St. Denis
15.	Russia	St. Petersburg
16.	-do-	Vladivostok
17.	Saudi Arabia	Jeddah
18.	South Africa	Johannesburg
19.	-do-	Durban
20.	Switzerland	Geneva
21.	Tanzania	Zanzibar
22.	Turkey	Istanbul
23.	U.A.E.	Dubai
24.	U.K.	Birmingham
25.	-do-	Glasgow
26.	U.S.A.	Chicago
27.	-do-	New York
28.	-do-	San Francisco
29.	-do-	Houston
30.	Vietnam	Ho-Chi-Minh City
II. Consulates of India		
1.	Iran	Shiraz
2.	-do-	Zahidan
3.	Thailand	Chiangmai